

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 3**

SERVICE TAX APPEAL NO. 53045 OF 2018

[Arising out of Order-in-Appeal No. 178/CRM/ST/JDR/2017-18 dated 02.04.2018 passed by the Commissioner (Appeals), CGST, Jodhpur (Rajasthan)]

USHA ENTERPRISES, KOTA

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE- JODHPUR**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **16/01/2024**

FINAL ORDER No. 50095 /2024

BINU TAMTA

Learned Authorised Representative for the Revenue has informed that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Discharged certificate / Form SVLRDS IV is placed on record. Same has been accepted by the learned Authorised Representative. Accordingly, present appeal stands dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**